

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 10/81 SCHEDULED TO BE HELD ON 14.08.2012 BUT ACTUALLY HELD ON 24.08.2012.

The Meeting No. 10/81 of Norms Committee-II was held on 24.08.2012 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri B.D.Ghosh, Addl. I.A.	MOS
2.	Shri S.K.Jain, D.O.	DIPP
3.	Shri K.K.Funda, A.D.	MSME
4.	Shri Parveen Sharma, Dy. DG	DGFT
5.	Shri Raman Kumar, FTDO	DGFT

1	Case No.:38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:25.09.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and in case no reply received within 15 days NC will presume ratification is not required. The case stands deferred and to be relisted on 25.09.2012.			

2	Case No.:17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:25.09.2012
	Decision : NC decided to send a reminder to firm to submit proof of having surrendered unutilized authorisation to RA. The case stands deferred and to be relisted on 25.09.2012.			

3	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:25.09.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 25.09.2012.			

4	Case No.:16/50/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00562/AM11/	RLA File :05/23/040/00336/AM11/	Lic.No/Date:0510284584 24.02.2011	Defer Date:25.09.2012
	Decision : NC observed that firm has requested to give some more time to reply. Hence NC decided to send a letter to firm to submit reply within 10 days. The case stands deferred and to be relisted on 25.09.2012.			

5	Case No.:11/16/81-ALC2/2011	Party Name:RAPSRI ENGG INDUSTRIES LTD	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Reject
	HQ File :01/81/050/00112/AM12/	RLA File :07/24/040/00557/AM11/	Lic.No/Date:0710078770 26.04.2011	Defer Date:

	Decision : NC observed that reply of the firm is still awaited after several reminders hence decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.			
6	Case No.:3/16/81-ALC2/2011	Party Name:FINOLEX CABLES LIMITED	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00104/AM12/	RLA File :31/24/040/00009/AM12/	Lic.No/Date:3110048056 10.05.2011	Defer Date:25.09.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 25.09.2012.			
7	Case No.:3/9/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00053/AM12/	RLA File :05/23/040/00060/AM12/	Lic.No/Date:0510291080 19.05.2011	Defer Date:25.09.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 25.09.2012.			
8	Case No.:13/9/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Approved
	HQ File :01/81/050/00063/AM12/	RLA File :31/83/040/00021/AM12/	Lic.No/Date:3110048214 23.05.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. dated 24.8.2012 as under:- 1. The words “Width- 240 mm maximum” may be added to the description of the export product. 2. The word “Sheets” may be deleted from the description of import item. 3. The words “width-600 mm and above” may be added to the description of imports item. 4. Import of 20,300 kg is allowed @ 1.015 kg/kg of exports item. R/A may take suitable consequential action accordingly.			
9	Case No.:27/16/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00129/AM12/	RLA File :03/94/040/00142/AM12/	Lic.No/Date:0310632382 23.05.2011	Defer Date:25.09.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 25.09.2012.			
10	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:25.09.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 25.09.2012.			
11	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:25.09.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 25.09.2012.			
12	Case No.:32/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Approved
	HQ File :01/81/050/00134/AM12/	RLA File :04/24/040/00057/AM12/	Lic.No/Date:0410124485 30.05.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(37)/2010/TSW(B)/264 dated 17.7.2012 as under:- Export Product No. 1 : Rotor Pole 82x137x1326 - 226 Nos. (net weight per piece 60.62 kg) Import Items:			
	Sl. No.	Items	Quantity allowed per piece of EP	

1.	Permanent Magnet	26 Nos as component on net-to-net basis
2-5	Sheet for Rotor Stamped (Stampings)	Net-to-net basis as component being lamination
6.	Aluminium Profile	1 No. on net-to-net basis

Export Product No. 2. : Winding Assembly 140x387x1515 - 52 Nos. (net weight per piece 461.82 kg)

Import Item :

Sl. No.	Items	Quantity allowed per piece of EP
7.	Samica Film (Insulating material)	0.9 sq mtr including 10 % wastage
8.	Damisol (Raisins)	3.85 kg including 10% wastage
9.	Damicat (Raisins)	0.12 kg including 10% wastage
10.	Sheet for Stator Stamped	269 kg with 'nil' wastage being lamination
11.	Rectangular Copper Conductor	138 kg with 1% wastage

RA to incorporate rating(MW) in export product.

R/A may take suitable consequential action accordingly.

13	Case No.:1/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00102/AM12/	RLA File :04/24/040/00063/AM12/	Lic.No/Date:0410124736 08.06.2011	Defer Date:25.09.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 25.09.2012.			

14	Case No.:19/16/81-ALC2/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM12/	RLA File :03/95/040/00155/AM12/	Lic.No/Date:0310636999 17.06.2011	Defer Date:25.09.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 25.09.2012.			

15	Case No.:34/16/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00136/AM12/	RLA File :03/95/040/00243/AM12/	Lic.No/Date:0310639849 01.07.2011	Defer Date:25.09.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 25.09.2012.			

16	Case No.:36/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00138/AM12/	RLA File :05/23/040/00126/AM12/	Lic.No/Date:0510295525 04.07.2011	Defer Date:25.09.2012
	Decision : NC observed that MOS has sent a letter on 16.8.12 to firm to provide requisite information . NC decided to send a reminder to firm to submit requisite information. The case stands deferred and to be re-listed on 25.09.2012.			

17	Case No.:10/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00190/AM12/	RLA File :25/24/040/00006/AM12/	Lic.No/Date:2510003290 08.07.2011	Defer Date:25.09.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 25.09.2012.			

18	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date:25.09.2012
	Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be relisted on 25.09.2012.			

19	Case No.:23/23/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Approved
	HQ File :01/81/050/00203/AM12/	RLA File :03/95/040/00300/AM12/	Lic.No/Date:0310643240 20.07.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 24.08.2012 as under:- 1. Description of export product may be kept as " Stainless Steel Assorted Plates Tech Grade AISI410" 2. Quantity of export product may be modified as 52.49 MT (99,552 Nos.) 3. Words " of relevant thickness" " may be suffixed with the description of import item. 4. Quantity of import item may be allowed as 99,552 Nos. on net to net basis. However, weight of import item may be allowed as 53.021 MT inclusive of 1 % wastage as claimed by the applicant. R/A may take suitable consequential action accordingly.			

20	Case No.:15/23/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Approved
	HQ File :01/81/050/00195/AM12/	RLA File :03/95/040/00321/AM12/	Lic.No/Date:0310644438 26.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 24.08.2012 as under:- 1. Description of export product may be kept as " Stainless Steel Assorted Bowls and Cover AISI 201 material" 2. Quantity of export product may be modified as 76.389 MT (10,59,291 Nos.) 3. Words "of relevant thickness" " may be suffixed with the description of import item. 4. Quantity of import item may be allowed as 10,59,291 Nos. on net to net basis. However, keeping in view in wastage allowed on Aluminium circles in SION C-22, weight of import item may be allowed as 82.191 MT inclusive of 7.5 % wastage as claimed by the applicant. R/A may take suitable consequential action accordingly.			

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Case No.:1/43/81-ALC2/2011	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Approved
HQ File :01/81/050/00366/AM12/	RLA File :03/94/040/00405/AM12/	Lic.No/Date:0310646071 03.08.2011	Defer Date:
Decision :NC decided to ratify the norms of AA as per written comments of MOS vide U.O. No. 2(7)/2011-TW dated 23.8.12 as under:-			
S. No.	Export Product	Grade	Qty (MT)
1.	Bright bars made of Stainless Steel	304	2250
2.	Bright bars made of Stainless Steel	316	750
3.	Stainless Steel Bars / Rods / Round cornered squares/ Hot rolled Flats/ Wire Rods/ Angles/Shapes/Sections	304	1500
4.	Stainless Steel Bars / Rods / Round cornered squares/ Hot rolled Flats/ Wire Rods/ Angles/Shapes/Sections	316	500
	Total		5000
S. No.	Import Product	Qty (MT)	Remarks
1.	Unwrought Nickel (99% nickel)	48	As applied
2.	Ferro nickel (20-40% nickel)	300	As applied
3.	Stainless Steel Melting Scrap of Grade 304	2700	-
4.	Stainless Steel Melting Scrap of Grade 316	630	-
5.	Relevant shaped refractories (Bricks/shapes), as per description of imports	100	As applied
6.	Relevant Monolithic Refractories (Ramming Mass), as per description of imports	20	As applied
7.	Relevant special refractories, as per description of import	5	As applied
R/A may take suitable consequential action accordingly.			

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Case No.:32/37/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Approved
HQ File :01/81/050/00319/AM12/	RLA File :05/23/040/00169/AM12/	Lic.No/Date:0510298788 08.08.2011	Defer Date:

Decision :NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(3)/2011-TW dated 23.8.12 as under:-
In terms of SION C-522, the following export and import is allowed:-

Export Item

Item of Export	Quantity
Silico Manganese	3000 M.T.

Import Item

Item of Import	Applied Qty.	Allowed Qty.
Manganese Ore (Mn 30% and above)	6000 M.T.	2250 M. T.

Manganese content 30% and above is added to description of import.

R/A may take suitable consequential action accordingly.

23	Case No.:31/37/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Approved
	HQ File :01/81/050/00318/AM12/	RLA File :05/23/040/00179/AM12/	Lic.No/Date:0510299161 10.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 24.08.2012 as under:- Taking clue from SION C-1290, Advance Authorization may be ratified as under: - Net weight of export products at Sl. No. 1 & 2 may be specified as 8041.2 MT & 22.348 MT respectively. - Words " OD(IN INCHES) and 42" " given in the description of import items at Sl. No. 1 & 15 may be deleted and accordingly dimensions of these two import items may be modified as 17.90 MM x 1500 MM. - Quantity of import item at Sl. No. 1 may be allowed as 8333.56 MT inclusive of 5% wastage. - Quantity of import item at Sl. No. 2 viz. SAW Welding Wire may be allowed as applied for i.e. 32778.68 Kgs. - Quantity of import item at Sl. No. 3 viz. Epoxy powder(FBE) may be allowed as 36435 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 4 viz. Epoxy powder(ARO) may be allowed as 36435 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 5 viz. Liquid Epoxy may be allowed as 12150 Litre inclusive of 5 % wastage. - Quantities of import items from Sl. No. 6 to 14 put together may be allowed within 6% of fob value of export product at Sl. No. 1. - Quantity of import item at Sl. No. 15 may be allowed as 23.315 MT inclusive of 5% wastage. - Quantity of import item at Sl. No. 16 viz. SAW Welding Wire may be allowed as applied for i.e. 91.79 Kgs. - Quantity of import item at Sl. No. 17 viz. Liquid Epoxy may be allowed as 34 Litre inclusive of 5 % wastage. - Quantities of import items from Sl. No. 18 to 21 may be allowed as applied for. R/A may take suitable consequential action accordingly.			

24	Case No.:34/37/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Approved
	HQ File :01/81/050/00321/AM12/	RLA File :05/23/040/00180/AM12/	Lic.No/Date:0510299162 10.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 24.08.2012 as under:- Taking clue from SION C-1290, Advance Authorization may be ratified as under: - Net weight of export products at Sl. No. 1, 2, 3, 4 & 5 may be specified as 14055 MT, 2644.4 MT, 1347.3 MT, 94.546 MT & 1163 MT respectively. - Words " W.T. 19.7 MM" " given in the description of export item at Sl. No. 5 may be changed to " W.T. 15 MM" - Words " 14.10 MM" " given in the description of import item at Sl. No. 1 may be changed to "15 MM" - Words " OD(IN INCHES) and 42" " given in the description of import items at Sl. No. 1, 15, 29, 43 & 57 may be deleted and accordingly dimensions of these import items may be modified as 15.00 MM x 1500 MM. - Quantities of import items at Sl. No. 1, 15, 29, 43 & 57 may be allowed as 14543.5 MT, 2688 MT,1397.12 MT, 98.04 MT & 1207 MT respectively inclusive of 5% wastage. - Quantity of import item at Sl. No. 2 viz. SAW Welding Wire may be allowed as applied for i.e. 57204.42 Kgs. - Quantity of import item at Sl. No. 3 viz. Epoxy powder(FBE) may be allowed as 75669 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 4 viz. Epoxy powder(ARO) may be allowed as 75669 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 5 viz. Liquid Epoxy may be allowed as 25376 Litre inclusive of 5 % wastage. - Quantities of import items from Sl. No. 6 to 14 put together may be allowed within 6% of fob value of export product at Sl. No. 1. - Quantity of import item at Sl. No. 16 viz. SAW Welding Wire may be allowed as applied for i.e. 10572.88 Kgs. - Quantity of import item at Sl. No. 17 viz. Epoxy powder(FBE) may be allowed as 13986 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 18 viz. Epoxy powder(ARO) may be allowed as 13986 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 19 viz. Liquid Epoxy may be allowed as 4690 Litre inclusive of 5 % wastage. - Quantities of import items from Sl. No. 20 to 28 put together may be allowed within 6% of fob value of export product at Sl. No. 2.			

	16. Quantity of import item at Sl. No. 30 viz. SAW Welding Wire may be allowed as applied for i.e. 5495.33 Kgs.
	17. Quantity of import item at Sl. No. 31 viz. Epoxy powder(FBE) may be allowed as 7269 Kgs inclusive of 5 % wastage.
	18. Quantity of import item at Sl. No. 32 viz. Epoxy powder(ARO) may be allowed as 1620 Kgs inclusive of 5 % wastage.
	19. Quantity of import item at Sl. No. 33 viz. Liquid Epoxy may be allowed as 2438 Litre inclusive of 5 % wastage.
	20. Quantities of import items from Sl. No. 34 to 42 put together may be allowed within 6% of fob value of export product at Sl. No. 3.
	21. Quantity of import item at Sl. No. 44 viz. SAW Welding Wire may be allowed as applied for i.e. 385.64 Kgs.
	22. Quantity of import item at Sl. No. 45 viz. Epoxy powder(FBE) may be allowed as 510 Kgs inclusive of 5 % wastage.
	23. Quantity of import item at Sl. No. 46 viz. Epoxy powder(ARO) may be allowed as 114 Kgs inclusive of 5 % wastage.
	24. Quantity of import item at Sl. No. 47 viz. Liquid Epoxy may be allowed as 171 Litre inclusive of 5 % wastage.
	25. Quantities of import items from Sl. No. 48 to 56 put together may be allowed within 6% of fob value of export product at Sl. No. 4.
	26. Quantity of import item at Sl. No. 58 viz. SAW Welding Wire may be allowed as applied for i.e. 4747.94 Kgs.
	27. Quantity of import item at Sl. No. 59 viz. Epoxy powder(FBE) may be allowed as 4804 Kgs inclusive of 5 % wastage.
	28. Quantity of import item at Sl. No. 60 viz. Epoxy powder(ARO) may be allowed as 4804 Kgs inclusive of 5 % wastage.
	29. Quantity of import item at Sl. No. 61 viz. Liquid Epoxy may be allowed as 1611Litre inclusive of 5 % wastage.
	30. Quantities of import items from Sl. No. 62 to 70 put together may be allowed within 6% of fob value of export product at Sl. No. 5.
	R/A may take suitable consequential action accordingly.

25	Case No.:1/37/81-ALC2/2011	Party Name:ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Reject
	HQ File :01/81/050/00288/AM12/	RLA File :02/24/040/00081/AM12/	Lic.No/Date:0210163840 12.08.2011	Defer Date:
	Decision : NC observed that reply of the firm is still awaited after several reminders hence decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.			

26	Case No.:2/37/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00289/AM12/	RLA File :09/24/040/00233/AM12/	Lic.No/Date:0910048323 22.08.2011	Defer Date:25.09.2012
	Decision : NC observed that reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 25.09.2012.			

27	Case No.:8/30/81-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM12/	RLA File :05/23/040/00210/AM12/	Lic.No/Date:0510301527 07.09.2011	Defer Date:25.09.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 25.09.2012.			

28	Case No.:6/30/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM12/	RLA File :05/23/040/00222/AM12/	Lic.No/Date:0510302467 15.09.2011	Defer Date:25.09.2012
	Decision : NC observed that MOS has sent a letter on 16.8.12 to firm to provide requisite information . NC decided to send a reminder to firm to submit requisite information. The case stands deferred and to be relisted on 25.09.2012.			

29	Case No.:9/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00255/AM12/	RLA File :04/24/040/00180/AM12/	Lic.No/Date:0410128367 21.09.2011	Defer Date:25.09.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. . The case stands deferred and to be relisted on 25.09.2012.			

30	Case No.:10/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Approved
	HQ File :01/81/050/00256/AM12/	RLA File :04/24/040/00181/AM12/	Lic.No/Date:0410128368 21.09.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(33)/2012/TSW(B)/275 dated 8.8.2012 as under:- Export Product no. 1 : Coil Stator 139x387x1262 - 96 Nos. (net weight per unit 357 kg) Import Items :			

Sl. No.	Items	Quantity allowed per unit of EP
1.	Semica Film	0.5 kg with 11% wastage
2.	Damisol	4.17 kg with 11% wastage
3.	Damicat	0.125 kg with 11% wastage
4.	Stator Stampings	220 kg with 'nil' wastage
5.	Copper Conductor	120.1 kg with 1% wastage

Export Product No. 2 : Rotor Pole 8 Segment 82x137x756 - 520 Nos.
(net weight per unit 33.61 kg)

Import Item :

Sl. No.	Items	Quantity allowed per unit of EP
6.	Permanent Magnet	16 Nos. on net-to-net basis
7.	Rotor Stampings Negative	0.42 kg on net-to-net basis
8.	Rotor Stampings Positive	0.42 kg on net-to-net basis
9.	Rotor Stampings Neutral (Dia 6.3 mm)	8.46 kg on net-to-net basis
10.	Rotor Stampings Neutral (Dia 8.7 mm)	2.376 kg as applied by the firm
11.	Aluminium Profile	1 No. on net-to-net basis

R/A may take suitable consequential action accordingly.

31	Case No.:9/37/81-ALC2/2011	Party Name:TERACOM LIMITED	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Approved
	HQ File :01/81/050/00296/AM12/	RLA File :05/24/040/00189/AM12/	Lic.No/Date:0510303637 23.09.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 24.08.2012 as under:- 1 Words ' of Different Sizes" given in the description of export products from Sl. No. 1 to 5 may be changed to "of Size " 2 Quantity of import item at Sl. No 1 viz. Continuous Cast Copper Rod (EC Grade) may be allowed as 16485 Kgs. inclusive if 1 % wastage 3 Quantity of import item at Sl. No 2 viz. Aluminium Ingot may be 79033 Kgs. inclusive if 1 % wastage. 4 Quantity of import item No.3 viz. PVC Compound may be allowed as 1.025 Kgs/Kg content in the Export Products as claimed by the applicant. R/A may take suitable consequential action accordingly.			

32	Case No.:5/43/81-ALC2/2011	Party Name:GUJARAT PLUG-IN DEVICES PVT LTD	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Reject
	HQ File :01/81/050/00370/AM12/	RLA File :34/24/040/00118/AM12/	Lic.No/Date:3410031722 27.09.2011	Defer Date:
	Decision : NC observed that reply of the firm is still awaited after several reminders hence decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.			

33	Case No.:25/37/81-ALC2/2011	Party Name:DEEPAK PRABHU MR.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Approved
	HQ File :01/81/050/00312/AM12/	RLA File :07/21/040/00465/AM12/	Lic.No/Date:0710082842 28.09.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(39)/2012-IPHW dated 09.08.2012 as under:- The above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

34	Case No.:19/24/85-ALC3/2011	Party Name:RAJGURU ENTERPRISES PVT.LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/85/050/00141/AM12/	RLA File :03/95/040/00509/AM12/	Lic.No/Date:0310657016 29.09.2011	Defer Date:25.09.2012
	Decision : NC observed that reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 25.09.2012.			

35	Case No.:10/35/81-ALC2/2011	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Approved
	HQ File :01/81/050/00287/AM12/	RLA File :03/94/040/00571/AM12/	Lic.No/Date:0310657198 30.09.2011	Defer Date:

Decision :NC decided to ratify the norms of AA as per written comments of MOS vide U.O. No. 2(7)/2011-TW dated 23.8.12 as under:-

S. No.	Export Product	Grade	Qty (MT)
1.	Bright bars made of Stainless Steel	304	2400
2.	Bright bars made of Stainless Steel	316	600
3.	Stainless Steel Bars / Rods / Round cornered squares/ Hot rolled Flats/ Wire Rods/ Angles/Shapes/Sections	304	1600
4.	Stainless Steel Bars / Rods / Round / cornered squares/ Hot rolled Flats/ Wire Rods/ Angles/Shapes/Sections	316	400
	Total		5000

S. No.	Import Items	Qty. (MT)	Remarks
1.	Stainless Steel Melting Scrap of Grade 304	3677	-
2.	Stainless Steel Melting Scrap of Grade 316	1461	-
3.	Relevant shaped refractories (Bricks/shapes), as per description of imports	100	As applied
4.	Relevant monolithic Refractories (Ramming Mass), as per description of imports	20	As applied
5.	Relevant special refractories, as per description of imports	5	As applied

R/A may take suitable consequential action accordingly.

36	Case No.:3/43/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Reject
	HQ File :01/81/050/00368/AM12/	RLA File :04/24/040/00206/AM12/	Lic.No/Date:0410128908 04.10.2011	Defer Date:
	Decision : NC observed that reply of the firm is still awaited after several reminders hence decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.			

37	Case No.:22/30/81-ALC2/2011	Party Name:B.G.SHIRKE CONSTRUCTION TECHNOLOGY LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Approved
	HQ File :01/81/050/00268/AM12/	RLA File :31/83/040/00129/AM12/	Lic.No/Date:3110050843 05.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 24.8.2012 as under:- 1. Quantities of import items from Sl. No 1 to 54 may be allowed as under as 1.02 Kgs./Kg. content in the export products from Sl. No 1 to 54 respectively:			

Sl.No.	Quantity (MT)	Sl.No.	Quantity (MT)	Sl.No.	Quantity (MT)
1	172.732	19	33.144	37	88.570
2	7.591	20	8.001	38	15.099
3	29.727	21	9.660	39	8.010
4	34.878	22	18.642	40	28.028
5	12.533	23	23.914	41	35.866
6	11.849	24	4.806	42	68.764
7	8.628	25	7.048	43	54.574
8	20.976	26	2.422	44	12.331
9	11.277	27	2.561	45	77.771
10	105.376	28	18.935	46	10.984
11	3.543	29	24.159	47	99.914
12	22.644	30	47.058	48	230.003
13	18.633	31	22.866	49	98.731
14	9.933	32	2.796	50	80.587

15	11.930	33	7.764	51	100.435
16	37.285	34	23.673	52	104.872
17	18.896	35	9.210	53	108.787
18	125.458	36	18.231	54	107.481

R/A may take suitable consequential action accordingly.

38	Case No.:39/37/81-ALC2/2011	Party Name:SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00326/AM12/	RLA File :07/24/040/00248/AM12/	Lic.No/Date:0710083151 12.10.2011	Defer Date:25.09.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to MSME for comments. . The case stands deferred and to be relisted on 25.09.2012.			

39	Case No.:2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:25.09.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 25.09.2012.			

40	Case No.:6/37/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00293/AM12/	RLA File :05/23/040/00196/AM12/	Lic.No/Date:0510305232 14.10.2011	Defer Date:25.09.2012
	Decision : NC observed that similar case is being considered in NC-I and decided to await decision of NC-I. The case stands deferred and to be relisted on 25.09.2012.			

41	Case No.:15/37/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00302/AM12/	RLA File :05/23/040/00199/AM12/	Lic.No/Date:0510305231 14.10.2011	Defer Date:25.09.2012
	Decision : NC observed that similar case is being considered in NC-I and decided to await decision of NC-I. The case stands deferred and to be relisted on 25.09.2012.			

42	Case No.:26/37/81-ALC2/2011	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Reject
	HQ File :01/81/050/00313/AM12/	RLA File :05/24/040/00213/AM12/	Lic.No/Date:0510305247 14.10.2011	Defer Date:
	Decision : NC observed that reply of the firm is still awaited after several reminders. Hence decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.			

43	Case No.:19/43/81-ALC2/2011	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Approved
	HQ File :01/81/050/00384/AM12/	RLA File :09/24/040/00203/AM12/	Lic.No/Date:0910049449 25.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 24.8.2012 as under:- 1. Net Weight of Export Product at Sl. No. 11 may be modified as 11.857 Kgs. Kgs 2. Export products at Sl. No. 1, 2, 5, 8, 9, 10 & 15 may be deleted as requested by the firm. 3. Import items at Sl. No. 1, 2, 5, 8, 9, 10 & 15 may be deleted. 4. Quantity of import item at S.No. 3 may be allowed as 180 Nos. on net to net basis. Duty free weight of the item may be allowed as 396 Kgs. 5. Quantity of import item at S.No. 4 may be allowed as 6.372 Kgs. inclusive of 214 % wastage after 5 % recovery 6. Quantity of import item at S.No. 6 may be allowed as 1440 Nos. on net to net basis. Duty free weight of the item may be allowed as 216 Kgs. 7. Quantity of import item at S.No. 7 may be allowed as 437 Kgs. inclusive of 864 % wastage after 5 % recovery. 8. Quantity of import item at S.No. 11 may be allowed as 54.63 Kgs. inclusive of 361 % wastage after 5 % recovery. 9. Quantity of import item at S.No. 12 may be allowed as 10.47 Kgs. inclusive of 153 % wastage after 5 % recovery 10. Quantity of import item at S.No. 13 may be allowed as 60.74 Kgs. inclusive of 152% wastage after 15 % recovery 11. Quantity of import item at S.No. 14 may be allowed as 32.02 Kgs. inclusive of 1 % wastage as claimed by the firm. 12. Quantity of import item at S.No. 16 may be allowed as 149.9 Kgs. inclusive of 351 % wastage after 5 % recovery 13. Quantity of import item at S.No. 17 may be allowed as 15 Kgs. inclusive of 185% wastage after 5 % recovery			

R/A may take suitable consequential action accordingly.

44	Case No.:35/37/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Approved
	HQ File :01/81/050/00322/AM12/	RLA File :31/24/040/00002/AM12/	Lic.No/Date:3110051243 31.10.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. dated 24.8.12 as under:- 1. The words “Width- 240 mm maximum” may be added to the description of the export item. 2. The word “Sheets” may be deleted from the description of import item. The words “width-600 mm and above” may be added to the description of import item. 3. A quantity of 18980 kg is allowed to import @ 1.015 kg/kg of export item. R/A may take suitable consequential action accordingly.			

45	Case No.:36/37/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Approved
	HQ File :01/81/050/00323/AM12/	RLA File :31/83/040/00034/AM12/	Lic.No/Date:3110051242 31.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. dated 24.8.12 as under:- 1. The words “Width- 240 mm maximum” may be added to the description of the export product. 2. The words “width-600 mm and above” may be added to the description of import item. 3. A quantity of 18270 kg is allowed @ 1.015 kg/kg of exports item. R/A may take suitable consequential action accordingly.			

46	Case No.:38/37/81-ALC2/2011	Party Name:TRAFOMECH INDIA MAGNETICS PVT LTD	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00325/AM12/	RLA File :07/24/040/00258/AM12/	Lic.No/Date:0710083779 08.11.2011	Defer Date:25.09.2012
	Decision : NC observed that reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 25.09.2012.			

47	Case No.:12/43/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00377/AM12/	RLA File :03/94/040/00505/AM12/	Lic.No/Date:0310664666 14.11.2011	Defer Date:25.09.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 25.09.2012.			

48	Case No.:17/37/81-ALC2/2011	Party Name:UNITED INDUSTRIES	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Reject
	HQ File :01/81/050/00304/AM12/	RLA File :03/95/040/00602/AM12/	Lic.No/Date:0310665001 15.11.2011	Defer Date:
	Decision : NC observed that reply of the firm is still awaited after several reminders. Hence decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.			

49	Case No.:6/43/81-ALC2/2011	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00371/AM12/	RLA File :03/94/040/00762/AM12/	Lic.No/Date:0310667857 29.11.2011	Defer Date:25.09.2012
	Decision :NC observed that reply received from the firm is not proper hence decided to send a letter to firm to submit reply specifically to the query raised. The case stands deferred and to be relisted on 25.09.2012.			

50	Case No.:22/43/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM12/	RLA File :05/23/040/00330/AM12/	Lic.No/Date:0510309970 01.12.2011	Defer Date:25.09.2012
	Decision : NC observed that MOS has sent a letter to firm on 16.8.12 to provide requisite information . NC decided to send a reminder to firm to submit requisite information. The case stands deferred and to be relisted on 25.09.2012.			

51	Case No.:30/43/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00395/AM12/	RLA File :05/23/040/00321/AM12/	Lic.No/Date:0510310197 02.12.2011	Defer Date:25.09.2012
	Decision : NC observed that similar case is being considered in NC-I and decided to await decision of NC-I. The case stands deferred and to be relisted on 25.09.2012.			

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Case No.:33/43/81-ALC2/2011	Party Name:THE WIPE HOTWIRE INDIA THERMAL EQUIPMENTS PVT.LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Approved
HQ File :01/81/050/00398/AM12/	RLA File :13/24/040/00019/AM12/	Lic.No/Date:1310037858 02.12.2011	Defer Date:

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 24.8.12 as under:-

1. Description , Quantity and net weight of export products may be modified as under:
“PTFE Insulated & PVC Sheathed Heating Wires and cables mounted on mats for floor heating of different wattages as given under:

Item Code	Wattage	Quantity (Sq. Mtrs.)	Net Weight (Kgs.)
DUTM35	150 Watt	2000	1040
DUTM36	225Watt	4500	2360
DUTM37	300 Watt	5000	2698
DUTM38	375 Watt	7500	4137
DUTM39	450 Watt	6000	3350
DUTM40	525 Watt	7000	3838
DUTM41	600 Watt	8000	4335
DUTM42	675Watt	7000	3793
DUTM43	750 Watt	7000	3793
DUTM44	900 Watt	3000	1568
DUTM45	1050 Watt	3500	1830
DUTM46	1200 Watt	2000	1073
DUTM47	1350 Watt	4500	2413
DUTM48	1500Watt	25000	13406
Total		92000	

2. Quantity of import item No.1 viz. PTFE Powder may be allowed as 1.05 Kgs./Kg content in the Export Products.

3. Quantity of import item No.2 viz. Copper Nickel alloy Resistance Conductor may be allowed as 1.01 Kgs./Kg content in the Export Products

4. Quantity of import item No.3 viz. Fibre Glass Mesh Mats may be allowed as 96,600 Sq. Meters inclusive of 5 % wastage.

R/A may take suitable consequential action accordingly.

53	Case No.:39/43/81-ALC2/2011	Party Name:THE WIPE HOTWIRE INDIA THERMAL EQUIPMENTS PVT.LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status: Approved
	HQ File :01/81/050/00404/AM12/	RLA File :13/24/040/00020/AM12/	Lic.No/Date:1310037857 02.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 24.8.12 as under:- 1. Description of export product may be modified as under: "PTFE Insulated & PVC Sheathed Heating Wires and cables for floor heating of different wattages" 2. Quantity of import item No.1 viz. PTFE Powder may be allowed as 1.05 Kgs./Kg content in the Export Products. 3. Quantity of import item No.2 viz. Copper Nickel alloy Resistance Conductor may be allowed as 1.01 Kgs./Kg content in the Export Products 4. Quantities of import items No.3 & 4 may be allowed on net to net basis with accountability clause. 5. Quantity of import item No.5 may be allowed as 1.01 Kgs./Kg content in the Export Products			

R/A may take suitable consequential action accordingly.

54	Case No.:7/43/81-ALC2/2011	Party Name:CROWN CORPORATION PVT. LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00372/AM12/	RLA File :03/94/040/00744/AM12/	Lic.No/Date:0310668835 05.12.2011	Defer Date:25.09.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 25.09.2012.			

55	Case No.:21/43/81-ALC2/2011	Party Name:GPT STEEL INDUSTRIES LTD	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00386/AM12/	RLA File :08/24/040/00064/AM12/	Lic.No/Date:0810106527 13.12.2011	Defer Date:25.09.2012
	Decision : NC observed that reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 25.09.2012.			
56	Case No.:25/43/81-ALC2/2011	Party Name:UM CABLES LTD.,	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00390/AM12/	RLA File :03/95/040/00773/AM12/	Lic.No/Date:0310673392 29.12.2011	Defer Date:25.09.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 25.09.2012.			
57	Case No.:11/1/81-ALC2/2012	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Approved
	HQ File :01/81/050/00540/AM12/	RLA File :35/24/040/00031/AM12/	Lic.No/Date:3510036938 30.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(158)/2011-ME dated 16.8.2012 as under: The import of Aluminium ingot is allowed with “Nil” wastage i.e. for 1 kg of aluminium in export product , import of 1 kg of aluminium ingot is allowed. R/A may take suitable consequential action accordingly.			
58	Case No.:17/1/81-ALC2/2012	Party Name:CHANDA STEEL WORKS PVT LTD	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00546/AM12/	RLA File :05/23/040/00381/AM12/	Lic.No/Date:0510314082 10.01.2012	Defer Date:25.09.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 25.09.2012.			
59	Case No.:13/1/81-ALC2/2012	Party Name:WORLDFA EXPORTS PVT. LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00542/AM12/	RLA File :05/24/040/00414/AM12/	Lic.No/Date:0510317704 14.02.2012	Defer Date:25.09.2012
	Decision : NC observed that reply received from the firm is not proper hence decided to send a letter to firm to submit reply specifically to the query raised by DIPP. The case stands deferred and to be relisted on 25.09.2012.			
60	Case No.:9/1/81-ALC2/2012	Party Name:MAGPPIE INTERNATIONAL LTD ,(FORMERLY KNOWN AS	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00538/AM12/	RLA File :05/24/040/00417/AM12/	Lic.No/Date:0510317784 15.02.2012	Defer Date:25.09.2012
	Decision : NC observed that reply received from the firm is not proper hence decided to send a letter to firm to submit reply specifically to the query raised by DIPP. The case stands deferred and to be relisted on 25.09.2012.			
61	Case No.:14/1/81-ALC2/2012	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00543/AM12/	RLA File :09/24/040/00436/AM12/	Lic.No/Date:0910051342 17.02.2012	Defer Date:25.09.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 25.09.2012.			
62	Case No.:1/1/81-ALC2/2012	Party Name:PRITHVI METALS PVT LTD	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00530/AM12/	RLA File :07/24/040/00421/AM12/	Lic.No/Date:0710086536 23.02.2012	Defer Date:25.09.2012
	Decision : NC observed that reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 25.09.2012.			
63	Case No.:19/1/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00548/AM12/	RLA File :10/24/040/00069/AM12/	Lic.No/Date:1010048421	Defer Date:25.09.2012

			23.02.2012	
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 25.09.2012.			
64	Case No.:3/1/81-ALC2/2012	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00532/AM12/	RLA File :03/94/040/01046/AM12/	Lic.No/Date:0310684387 01.03.2012	Defer Date:25.09.2012
	Decision : NC observed that reply received from the firm is not proper hence decided to send a letter to firm to submit reply specifically to the query raised by DIPP. The case stands deferred and to be relisted on 25.09.2012.			
65	Case No.:7/1/81-ALC2/2012	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00536/AM12/	RLA File :05/24/040/00443/AM12/	Lic.No/Date:0510319832 12.03.2012	Defer Date:25.09.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 25.09.2012.			
66	Case No.:5/1/81-ALC2/2012	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00534/AM12/	RLA File :05/24/040/00445/AM12/	Lic.No/Date:0510320088 14.03.2012	Defer Date:25.09.2012
	Decision : NC observed that reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 25.09.2012.			
67	Case No.:2/10/81-ALC2/2012	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00197/AM13/	RLA File :07/24/040/00017/AM13/	Lic.No/Date:0710087901 26.04.2012	Defer Date:25.09.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 25.09.2012.			
68	Case No.:3/10/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00198/AM13/	RLA File :05/23/040/00063/AM13/	Lic.No/Date:0510329857 17.07.2012	Defer Date:25.09.2012
	Decision : NC observed that application of the firm has been received and forwarded to MOS for comments. The case stands deferred and to be relisted on 25.09.2012.			
69	Case No.:4/10/81-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00199/AM13/	RLA File :05/23/040/00134/AM13/	Lic.No/Date:0510329855 17.07.2012	Defer Date:25.09.2012
	Decision : NC observed that application of the firm has been received and forwarded to DIPP for comments. The case stands deferred and to be relisted on 25.09.2012.			
70	Case No.:1/10/81-ALC2/2012	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00196/AM13/	RLA File :31/83/040/00072/AM13/	Lic.No/Date:3110055080 24.07.2012	Defer Date:25.09.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 25.09.2012.			
71	Case No.:5/10/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:10/81-ALC2/2012 14.08.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00200/AM13/	RLA File :05/24/040/00188/AM13/	Lic.No/Date:0510331659 08.08.2012	Defer Date:25.09.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred			

and to be relisted on 25.09.2012.

Offline 14.08.2012

Sl. No 156

CASE NO. AR- 59	M/s. PSL Limited, Mumbai
Meeting No. 10/81	F.No.01/81/050/020/AM09/DES-II
Dated:14.08.2012	Advance Licence No. 0310487951 dated 26.09.2008
	RLA's F.No.03/95/040/0545/AM09

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 25.09.2012.

Sl No. 157

CASE NO. AR- 03	M/s. KEI Industries limited
Meeting No. 10/81	F.No.01/81/162/970/AM12/DES-II
Dated:14.08.2012	Annual Advance Licence No. 0510186581 dtd 13.07.2006

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 25.09.2012.

Sl No. 158

CASE No. AR- 121	M/s. Nexus Electro Steel Limited, Chennai
Meeting No. 10/81	F.No. 01/81/50/507/AM'11/DES-II
Dated:14.08.2012	Advance Licence No. 0410123241 dated 29.12.2010.
	RLA's F.No.04/24/40/253/AM'11

Decision : NC observed that reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 25.09.2012.

Sl No. 159

CASE NO. AR- 04	M/s Addi Alloys Ltd.
Meeting No. 10/81	F.No. 1/81/50/139/AM11/DES-II
Dated:14.08.2012	Advance Licence No. 3010067741 dated 20.6.2010

Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 25.09.2012.

Sl No. 160

CASE NO. AR- 06	M/s BHEL Ltd.
Meeting No. 10/81	F.No. 1/81/50/80/AM11/DES-II

Dated:14.08.2012	Advance Licence No. 0610018297 dated 23.6.2010

Decision :NC decided to modify the norms of above AA as per written comments of

DHI vide U.O. No. 3(70)/2007/TSW(B)/1259 dated 12.7.12 as under:-

The quantity of import item No. 2 (copper wire rod) is recommended as 23738 kg

including 1% wastage.

RA may take consequential action accordingly.

SI No. 161

CASE NO. AR- 16	M/s Giesecke & Devrient india Pvt. Ltd.
Meeting No. 10/81	F.No. 1/81/50/116/AM08/DES-II
Dated:14.08.2012	Advance Licence No. 0510203871 dated 21.05.2007

Decision : NC observed that the case is under examination at DIT. The case stands

deferred and to be relisted on 25.09.2012.

SI No. 162

CASE NO. AR- 29	M/s N.R.D. Collection, Moradabad
Meeting No. 10/81	F.No. 1/81/162/886/AM12/DES-II
Dated:14.08.2012	Advance Licence No. 0510309752 dated 29.11.2011

Decision : NC observed that the case is under examination at DIPP. The case stands

deferred and to be relisted on 25.09.2012.

PART – C – DEFERRED

SI No. 38

CASE NO. C-10	M/s. Paramount Cables
Meeting No. 10/81	F.No.01/81/162/418/AM12/DES-II
Dated:14.08.2012	Modification of SION C-1392

Decision :NC observed that despite repeated reminders all industry data is not

received from EEPC / other manufacturer except one firm. Hence NC decided to close the case.

S.No. 39

CASE NO. C- 06	M/s. Can- Pack India Pvt. Ltd.
Meeting No. 10/81	F.No.01/81/162/181/AM13/DES-II
Dated:14.08.2012	Fixation of new SION for various types of aluminium beverage cans without easy open ends

Decision : NC observed that comments of DIPP have been received in this case. NC decided

to process the case on file for issue of Public Notice for creation of above SION.

SI No. 40

CASE NO. C- 07	M/s. Can -Pack India Pvt. Ltd.
Meeting No. 10/81	F.No.01/81/162/182/AM13/DES-II
Dated:14.08.2012	Fixation of new SION for various types of aluminium beverage cans with easy open ends

Decision : NC observed that comments of DIPP have been received in this case. NC decided to process the case on file for issue of Public Notice for creation of above SION.

S.No. 41

CASE NO. C- 08	Reference received from Ministry of Steel
Meeting No. 10/81	F.No.01/81/162/246/AM13/DES-II
Dated:14.08.2012	Modification of existing SION C-469 and fixation of two new SIONs for Colour Coated Steel Sheets /Strip.

Decision : NC decided to send an U.O. to MOS to revise the suggested SION in a tabular form for greater clarity. The case stands deferred and to be relisted on 28.08.2012.
